

# CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated

26.8.05

Registration No.

CCP 27/05

निवारि लाल रायता ....., Applicant (s)

VERSUS

Brother, Gov. K. M. Singh ....., Respondent (s)

26.8.05

A copy of the ORDER dated ..... passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

24.8.2005

To  
Shri M.K. Agrawal  
P.D. 2005

Shri S.P. Singh, counsel for the respondents.

2. Heard the learned counsel for the respondents and carefully perused the records.

3. The learned counsel for the respondents have drawn our attention towards para 7 of the order passed by the Tribunal on 17.12.2004 in OA No. 616/2004 wherein it has been held that "[H]ence, after considering all the facts and circumstances of the case we are of the considered opinion that the Original Application deserves to be allowed and thereby the show cause notice dated 27.2.2004 (Annexure-A-3) and order dated 7.7.2004 (Annexure R-1) are quashed and set aside. The applicant shall not be entitled for any back wages". He has also drawn our attention towards para 7 of present CCP wherein the applicant has stated that the respondents are not paying him salary since July 2004. The learned counsel for the respondents has however stated that only back wages were not paid to the applicant, but the salary is continuously being paid to the applicant. Hence, the present CCP is infructuous.

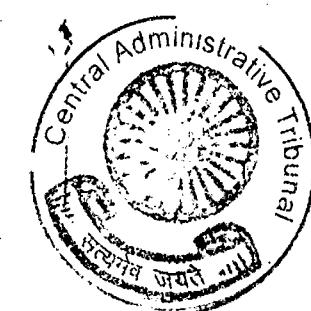
3. In view of the aforesaid facts, the present CCP is dismissed as infructuous. Notices are discharged.

Sd/-

(Madan Mohan)  
Judicial Member

Sd/-

(M.P. Singh)  
Vice Chairman



दायरा दस्तावेज़

उपराजिका

DY. REGISTRAR

केन्द्रीय प्रशासनिक अधिकारी

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

जबलपुर रोड, जबलपुर

JABALPUR BENCH, JABALPUR

26.8.05